

O.A. No. 02 of 2006

Order dated: 17.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

We have heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

2. Mr. Achintya Das, at the very outset submitted that the grievance of the applicant might be redressed if the direction is given to the Chief Personnel Officer, East Coast Railways, Respondent No.3, to consider and decide the pending representation and implement the order of restructuring.

3. Having heard Ld. Counsel for either side, we are satisfied that the grievances of the applicant might be redressed if the Chief Personnel Officer, East Coast Railways, Respondent No.3 is directed to decide the pending representation, Annexure-A/6, and consider the case for implementing the restructuring in accordance with the rules within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

6. With the aforesaid observation, the O.A. is disposed of.

  
MEMBER (A)

  
MEMBER(J)